

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.6562 of 2021**

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1. Shamshad				Petitioners
2. Mufti Ilyas @ Ilyas	....	....	....	
Versus				
The State of Jharkhand	....	....	....	Opposite Party

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	:	Mr. Shadab Eqbal, Advocate
For the State	:	Mr. Abhay Kr. Tiwari, Addl.P.P
For the Informant	:	Mr. Tarun Kr. No.I, Adv.

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**Order No.02 Dated- 10.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Giridih(Mahila) P.S. Case No. 04 of 2020 instituted under Sections 498A, 323, 406, 34 of the Indian Penal Code, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioner no.1 being elder brother-in-law and petitioner no.2 being younger brother-in-law of the informant treated the informant with cruelty. Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner treated her sister-in-law with cruelty in connection of demand of dowry. It is submitted that the allegation against the petitioners is false. It is jointly submitted by learned counsel for the petitioners and learned counsel for the informant that the informant will go and reside in the house of the petitioners and the petitioners undertake that they will allow the informant to reside in their house and will keep and maintain her as lawful sister-in-law(*bhabhi*). It is also submitted that the petitioners undertake that they will not annoy or disturb the informant in any manner during the pendency of the case. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioners be given the privileges of

anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned CJM, Giridih within six weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned CJM, Giridih in connection with Giridih(Mahila) P.S. Case No. 04 of 2020 **with the condition that they will cooperate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case** and with condition that they will allow the informant to reside in their house and will keep and maintain her as lawful sister-in-law(*bhabhi*) and also will not annoy or disturb the informant in any manner during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**